

THE CENTRAL SALES TAX (AMENDMENT)
ACT, 2001

No. 41 OF 2001

[11th September, 2001.]

An Act further to amend the Central Sales Tax Act, 1956.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Central Sales Tax (Amendment) Act, 2001.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of section 13.

2. In the Central Sales Tax Act, 1956 (hereinafter referred to as the principal Act), in section 13, in sub-section (1), after clause (g), the following clauses shall be inserted, namely:—

“(h) the proper functioning of the Authority constituted under section 19;

(i) the salaries and allowances payable to, and the terms and conditions of service of, the Chairman and Members under sub-section (3) of section 19;

(j) any other matter as may be prescribed.”.

Insertion of
new Chapter
after Chapter V.

3. After Chapter V of the principal Act, the following Chapter shall be inserted, namely:—